GOVERNMENT OF INDIA MINISTRY OF MINES

RAJYA SABHA UNSTARRED QUESTION NO. 129

ANSWERED ON 21.07.2025

ILLEGAL SAND MINING IN HIMACHAL PRADESH

129. DR. SIKANDER KUMAR:

Will the Minister of Mines be pleased to state:

- (a) whether Government has issued any directions to state mining department regarding regulatory violation that was overlooked in illegal sand mining without obtaining mandatory environmental clearance in the industrial town of Baddi, Himachal Pradesh;
- (b) if so, the details thereof;
- (c) the details of estimated loss due to illegal sand mining during the last three years in the State of Himachal Pradesh; and
- (d) the appropriate measures taken by Government to curb illegal sand mining and the action against illegal storage and sale of minor minerals in the State of Himachal Pradesh?

ANSWER

THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

(a) to (d) Mineral sand has been defined as a minor mineral under section 3(e) of the Mines and Mineral (Development and Regulation) (MMDR) Act, 1957. As per section 15 of the MMDR Act 1957, the State Governments have been empowered for making rules for regulating the grant of quarry leases, mining leases or other mineral concessions in respect of minor minerals and for purposes connected therewith.

Further, as per Section 23C of the MMDR Act, 1957, the State Governments are empowered to frame rules to prevent illegal mining, transportation, and storage of minerals and for matters connected therewith. Therefore, the control of illegal mining is primarily the responsibility of the State Government. Accordingly, the State Government of Himachal Pradesh has framed 'Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015' for regulation and control of minor minerals as well as for prevention and control of illegal mining within the State. Following measures have been taken by the State Government of Himachal Pradesh to curb illegal sand mining:

- i. Restriction to carry out mining activities during night;
- ii. Custodian Departments made responsible to initiate action against illegal mining;
- iii. To lodge FIR for damaging public property;
- iv. Fixation of sign boards in Mining Lease Areas for information of general public;
- v. Constitution of Sub Divisional Level Flying Squad;
- vi. Delegation of Powers to other Departments to check illegal mining and seize illegal material/vehicles;
- vii. Verification of the Transit Passes beyond 50 Kms from Source.

The Government of Himachal Pradesh has informed that whenever any instance of illegal mining is reported, action is initiated against the offender as per the provisions contained in the 'Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal Mining, Storage and Transportation) Rules, 2015'. Accordingly, action taken against illegal mining, transportation & storage of minerals by the Government of Himachal Pradesh during last three years is as under:

Yea	No. of C	No of Case	Compoun	Cases lodg	No of Cases	Fine Impos	Cases pen	Total fi
r	ases Dete	s Compou	ding Fee (ed in the C	decided by	ed by Court	ding in the	ne (Rs)
	cted	nded	Rs)	ourt	court	(Rs)	Office	
202	8451	6635	4,00,97,29	834	605	1,17,48,700	973	5,18,45
2-2			2					,992
3								
202	10036	8014	5,38,16,49	1240	535	86,79,900	1251	6,24,96
3-2			2					,392
4								
202	10789	8267	6,35,67,89	1826	300	54,16,450	950	6,89,84
4-2			9					,349
5								
